

that deficit of petroleum and petroleum products during 1980-81 would be of the following order:—

Crude Oil . . . 16.0 million tonnes  
(approximately)

Petroleum Products 6.0 million tonnes  
(approximately)

(fo) No difficulties are envisaged in the import of our full anticipated requirements of imported crude during 1980-81. Efforts are at an advanced stage to tie up all requirements. It would not be in public interest to go into further details. Regarding Petroleum Products, a part of our requirement is met against Trade Plan and the rest through long term contracts and direct purchases.

(c) It is estimated as of now that the total outgo of foreign exchange would be of the order of Rs. 4700 crores. There is no credit element involved in these payments.

#### **Allotment of Type V Government accommodation**

116. SHRI SYED SHAHABUDDIN: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that a large number of Government accommodation units of Type V and above have recently been allotted to private individuals, institutions and organisations;

(b) if so, what are the names of these allottees as on 31-12-79;

(c) whether any fixed criteria have been laid down for such allotment; and

(d) whether every such allotment is individually approved by him?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) In a few cases, general pool accommodation of type V and above was made available to private individuals, institutions and organisations

(b) The names of the private individuals/organisations who were allotted accommodation during the period

from 1-1-1979 to 31-12-1979 are as follows:—

(1) Hindustan Samachar, News Agency

(2) Delhi Pradesh Congress Committee

(3) Lok Dal: Delhi State ..

(4) Shri Gopinath Aman, freedom fighter

(5) The Kissan Trust: Delhi

(6) Shri B. D. Jatti, ex-Vice President of India

(7) Shri L. C. Jain, Chairman, All India Handicrafts Board

(8) Maulana Mohammed Tayyab

(9) Lok Dal

(c) No,, Sir.

(d) Yes, Sir. Every such allotment is approved by the Minister of Works and Housing.

#### **Commemorative stamp in honour of Dr. M. A. Ansari**

117. SHRI SYED SHAHABUDDIN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) what are the names of Indian and foreign personalities honoured by issuing commemorative stamps on occasions other than the centenary of their birth or death;

(b) what is the policy followed by Government in regard to issue of commemorative stamps; and

(c) whether Government propose to issue a commemorative stamp in 1980 to mark the birth centenary of Dr. M. A. Ansari?

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN): (a) List of the names of the Indian and foreign personalities honoured by issuing commemorative stamps on the occasions other than centenary of their birth or death is placed at annexure 'A' (See Appendix CVIII, Annexure No. 9).

(fo) A copy of the guidelines followed in regard to issue of commemora-

tive stamps is placed at Annexure 'B'. (See Appendix CXIII Annexure No. 10).

(c) At present there is no such proposal under consideration for issue of the stamp.

#### **Development of Panchayati Raj institutions**

118. SHRI SYED SHAHABUDDIN: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) whether Government propose to lay down guidelines for the strengthening of Panchayati Raj institutions and, in particular, for the delegation of administrative planning and judicial authority to the village level and for making the provision of financial resources for this purpose; and

(b) whether the execution of development schemes of the village level shall be entrusted to the Panchayats?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) Panchayati Raj is a State subject and the role of the Central Government is restricted to advising the States on the system of Panchayati Raj they could profitably adopt. The Ashoka Mehta Committee which studied the working of Panchayati Raj institutions in the country has recommended certain changes in the system to bring about greater decentralisation, and this report is being examined and a Model Bill is proposed to be enacted based on these recommendations.

(b) The States have to decide on the executing agency for developmental schemes. Some States have taken steps to delegate powers to village panchayats to execute developmental schemes.

#### **Embargo on establishment of new colleges and universities**

119. SHRI SYED SHAHABUDDIN: Will the Minister of EDUCATION be

pleased to state:

(a) whether it is a fact that the University Grants Commission has placed an embargo on the establishment of new colleges and universities;

(b) whether the University Grants Commission has laid down well-defined criteria to determine whether any district is over or under-served in terms of facilities for under-graduate instruction in the disciplines of Arts, Science, Commerce or Education; and

(c) whether the University Grants Commission has similarly laid down criteria for facilities for post-graduate instruction in other disciplines of Arts, Science, Commerce or other Education; and for technical education in Engineering, Medicine etc. on State basis?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND):

(a) No, Sir. However, the Commission has suggested that no new colleges should normally be established in the Sixth Plan, except in areas which are identified as backward and where there is need for new colleges established after a survey of the available facilities and their utilisation.

(b) The Commission has not laid down any criteria or norms for this purpose. They have, however, suggested to the Universities to take up, in collaboration with the State Governments, a district-wise survey of the existing institutions of higher education with regard to their location, infrastructural facilities, student enrolment and staff strength and the feeder group of schools in the District.

(c) No, Sir.

#### **Draft lay-out plan for trans-Yamuna colonies, Delhi**

120. SHRI BHOLA PRASAD: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that as per the present draft lay-out plan prepar-